

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2010/000255/7128
Appeal No. CIC/SG/A/2010/000255

Relevant Facts emerging from the Appeal:

Appellant : Mr. Jawahar Singh,
R/o C-125, Bindapur,
Pocket -4, New Delhi -110059.

Respondent : Public Information Officer,
Public Works Department,
O/o The Executive Engineer,
Civil Building Maintenance Division
M-322, Under ISBT Flyover,
Ring Road, Kashmere Gate, Delhi.

RTI application filed on : 12-10-2009
PIO replied : 20-11-2009
First appeal filed on : 27-11-2009
First Appellate Authority order : Not replied
Second Appeal received on : 29-01-2010
Date of Notice of Hearing : 09/02/2010
Hearing Held on : 12/03/2010

Sl.	Information sought.	The PIO's reply
1.	Total 48 nos. of CPWD quarters in Tis Hazari Court that divided in three blocks. All houses floor had to be repaired. But, why repairing was stopped after repairing only block.	Not applicable.
2.	This work was done by which contractor on which date. Provide the record related to it.	Not applicable.
3.	Provide all working information during time period of Executive Engineer, Sh. Jagdip Singh.	Not applicable.
4.	On whose permission contractor's labor is living in the CPWD house at Tis Hazari Court?	Not applicable.
5.	How many hours duty daily to CPWD's chowkidar and how many hours had to spend on duty daily contractor's chowkidar?	8 hours duty. Same duty period followed by contractor's employee.
6.	Is guarantee to health and wealth of a CPWD's chowkidar during night duty and overtime is provided or not	8 hours service is taken by a chowkidar like others employee including lunch time. That is why, the same producer for contractor's chowkidar.
7.	A CPWD's chowkidar is appointed in Govt. godown or contractor's chowkidar. It seen that on some places found contractor's chowkidar also. While, only CPWD's chowkidar should be appointed.	If, contractor wants to appoint any extra chowkidar, he can also in the Govt. godown.
8.	When will job be given by the department to a widow lady named Smt. Dulari Devi, from circle no. M-32 under M -	Not applicable.

	223 divisions. She is walking around this office from last 8 yrs.	
9.	How many private and permanent employees in the division of CPWD. Where they are working. Is police verification done or not to the contractor's employee. Give information.	Not applicable.

Ground of the First Appeal:

Incomplete information had been provided by the PIO.

Order of the FAA:

No order had been passed by FAA.

Ground of the Second Appeal:

Incomplete information had been provided by the PIO and FAA order.

Relevant Facts emerging during Hearing:

The following were present:

Appellant : Mr. Jawahar Singh;

Respondent : Absent;

The Appellant admits that he has received information for some of the queries he is seeking information. Some of his other queries do not seek information as defined under Section 2(f) of the RTI Act.

Decision:

The Appeal is disposed.

The information has been provided to the Appellant.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
12 March 2010

(In any correspondence on this decision, mention the complete decision number.) (BK)